

UPON hearing the counsel the Court made the following
O R D E R

The question falling for consideration in these special leave petitions is whether the complaint filed under Section 42(3) of the Competition Act 2002 before the Court of Chief Metropolitan Magistrate for non-payment of penalty levied under Section 43 of the Act is maintainable.

The High Court by the impugned order(s) held that the proceedings initiated before the Chief Metropolitan Magistrate for the non-payment of penalty levied under Section 42(3) of the Act is maintainable.

We have heard Mr. Gaurav Agrawal, learned counsel appearing for the petitioner in SLP(Cr1.)No.3195/2019 & Mr. Saiby Jose Kidangoor, learned counsel appearing for the petitioner in SLP(Cr1.)No(s).5489-5490/2019 and Mr. Prashanto Sen, learned senior counsel appearing for the respondent-Commission.

We do not find any ground warranting interference with the impugned order(s) in exercise of our jurisdiction under Article 136 of the Constitution of India.

The special leave petitions are accordingly dismissed.

We have also heard Mr. Udayan Jain, learned counsel appearing for the applicants.

In view of the dismissal of the special leave petitions, the application(s) for intervention shall stand dismissed.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)
COURT MASTER

(BEENA JOLLY)
BRANCH OFFICER